

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(Cr.) No. 57 of 2020

Janki Devi Petitioner(s).

-V e r s u s-

1. The State of Jharkhand.
2. The Deputy Commissioner, Bokaro.
3. The Superintendent of Police, Bokaro.
4. The Officer-in-charge, Jaridih Police Station, P.O. & P.S. Jaridih, District Bokaro. Respondent (s).

CORAM:

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HON'BLE MR. JUSTICE ANANDA SEN
Through: Video Conferencing

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For the Petitioner(s) : Mr. Lukesh Kumar, Advocate
For the State : Mr. Mukesh Kr. Sinha, Advocate
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03/24.06.2020 Heard learned counsel for the parties through video conferencing. They have no complain with respect to the audio and video clarity and quality.

In this writ application, the grievance of the petitioner is that though Jaridih P.S. Case No. 83 of 2019 corresponding to G.R. No. 555/2019 was registered in the year 2019, there is no progress in this case and he prays that a direction may be given to investigate the crime and submit a report expeditiously.

Mr. Mukesh Kr. Sinha, learned counsel appearing for the State, on instructions, submits that the investigation is pending and the police is sincerely investigating the offence. He submits that without wasting any time, the police will try to conclude the investigation and submit the report before the court.

Considering the submission of Mr. Mukesh Kr. Sinha, this criminal writ application is disposed of directing the investigating officer of Jaridih P.S. Case No. 83 of 2019 to complete and conclude the investigation without any delay.

(Ananda Sen, J.)